

[Shri Annasahib Shinde]

- (ii) The Sugar (Price Determination) Tenth Amendment Order, 1971 published in Notification No G S R, 40 in Gazette of India dated the 1st January, 1971
- (iii) The Orissa Rice (Movement Control) Amendment Order, 1971 published in Notification No G S R 65 in Gazette of India dated the 9th January, 1971
- (iv) The Sugar (Price Determination) Order, 1971 published in Notification No G S R 66 in Gazette of India dated the 8th January, 1971. [Placed in Library See No IT—82/71]
- (4) A copy of Notification No G S R 64 published in Gazette of India dated the 9th January, 1971 making certain amendment to Notification No G S R 1842 dated the 24th December, 1964, under sub-section (1) of section 12A of the Essential Commodities Act, 1955 [Placed in Library See No. LT—83/71]
- (5) A copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and supervising Experiments on Animals, Bombay, for the year 1969-70 together with the Audit Report thereon, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules 1965 [Placed in Library See No. LT—84/71].
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Animal Welfare Board, Madras for the year 1969-70 along with the Audit Report thereon, under sub-rule (5) of Rule 24 of Animal Welfare Board (Administration) Rules, 1962 [Placed in Library See No. LT—85/71].
- (7) A copy of the Food Corporations (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G S R 396 in Gazette of India dated the 19th March, 1971, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT—86/71].

(8) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1969-70 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962 [Placed in Library. See No LT—87/71]

REPORT OF COMPTROLLER AND AUDITOR
GENERAL, 1969-70, APPROPRIATION
ACCOUNTS, RAILWAYS, 1969-70,
ETC.

SHRI ANNASAHIB P SHINDE. On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table

(1) A copy of the Report of the Comptroller and Auditor General of India on the accounts of Central Government (Railways) for the year 1969-70, under article 151 (1) of the Constitution

(2) A copy of Appropriation Accounts, Railways, for 1969-70, part I review

(3) A copy of Appropriation Accounts, Railways, for 1969-70, Part II-Detailed appropriation Accounts

(4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1969-70. [Placed in Library See No. LT—87/71]

NOTIFICATIONS UNDER INDIAN
TELEGRAPH ACT, AND ANNUAL
REPORTS OF HINDUSTAN TELE-
PRINTERS LTD, MADRAS AND
INDIAN TELEPHONE INDUS-
TRIES LTD BANGALORE

THE MINISTER OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :

(i) The Indian Telegraph (Ninth Amendment) Rules, 1970 published in